

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

SANVI MILK AND MILK PRODUCTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sanvi Milk and Milk Products Private Limited
2.	Date of incorporation of corporate debtor	23/06/2017
3.	Authority under which corporate debtor is incorporated / registered	RoC - Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15549PN2017PTC171097
5.	Address of the registered office and principal office (if any) of corporate debtor	A/P-MAYANI, TAL - KHATAV DIST-SATARA SATARA, MAHARASHTRA – 417102, INDIA
6.	Insolvency commencement date in respect of corporate debtor	18/11/2021 (Order copy dated 18/11/2021 uploaded on NCLT website on 06/12/2021)
7.	Estimated date of closure of insolvency resolution process	04/06/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Indrajit Mukherjee Reg. No.: IBBI/IPA-001/IP-P-01533/2018-2019/12450
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. B 405, Siddhivinayak Twins, Plot No.9, Sector 17, Roadpali, Kalamboli, Navi Mumbai, Raigad, Maharashtra, 410218 Email id: indrajitmukherjee15@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Indrajit Mukherjee Kanchansobha Debt Resolution Advisors Pvt Ltd 1507- Wing, One BKC, Plot No. C-66, G Block, Bandra Kurla Complex, Bandra East, Mumbai – 400051 Email id: sanvimilk@kanchansobha.com
11.	Last date for submission of claims	22/12/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) N.A.



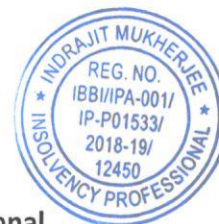
Indrajit Mukherjee

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sanvi Milk and Milk Products Private Limited on 18th November, 2021 (Order copy dated 18/11/2021 uploaded on NCLT website on 06/12/2021).

The creditors of Sanvi Milk and Milk Products Private Limited, are hereby called upon to submit their claims with proof on or before 22nd December, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Indrajit Mukherjee

Interim Resolution Professional

Sanvi Milk and Milk Products Private Limited

Date: 08/12/2021

Place: Mumbai

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (CIRP Regulations). The proof of claims should be submitted by way of the following specified forms in the CIRP Regulations:

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| Form B | – for claims by Operational Creditors |
| Form C | – for claims by Financial Creditors |
| Form CA | – for claims by Financial Creditors in a class |
| Form D | – for claims by Workmen and Employees |
| Form E | – for claims by Authorised Representative of Workmen and Employees |
| Form F | – for claims by Creditors other than Financial Creditors and Operational Creditors. |

In order to get a copy of the form, you may download from the abovementioned website <https://ibbi.gov.in/home/downloads> and the CIRP Regulations.